

**THE REPRESENTATION OF THE PEOPLE
(SECOND AMENDMENT) ACT, 1996**

No. 29 OF 1996

[13th September, 1996.]

An Act further to amend the Representation of the People Act, 1950.

BE it enacted by Parliament in the Forty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Representation of the People (Second Amendment) Act, 1996.

Short title.

2. In the Fourth Schedule to the Representation of the People Act, 1950,—

Amendment of
Act 43 of 1950.

(a) under the heading "KARNATAKA" for the entries 1 to 5, the following entries shall be substituted, namely:—

- "1. City Municipal Corporations.**
- 2. City Municipal Councils.**
- 3. Town Municipal Councils.**
- 4. Town Panchayats.**
- 5. Zilla Panchayats.**
- 6. Taluk Panchayats.**
- 7. Grama Panchayats.**
- 8. Cantonment Boards.";**

(b) under the heading "UTTAR PRADESH", for the entries 1 to 6, the following entries shall be substituted, namely:—

- "1. Municipal Corporations.**
- 2. Municipal Councils.**
- 3. Zila Panchayats.**
- 4. Nagar Panchayats.**
- 5. Kshetra Panchayats.**
- 6. Cantonment Boards.";**